

persons who have built houses of their own?

SHRI MEHR CHAND KHANNA: I have already stated that out of 7.15 lakh families in West Bengal according to our information about 4 lakh families have been given rehabilitation assistance and the figures for Assam are 1.10 lakhs and 0.59 lakhs respectively.

SHRI PURNA CHANDRA SHARMA: Do these two numbers indicate those who have actually been rehabilitated by having houses of their own?

SHRI MEHR CHAND KHANNA: I have not followed his question, Sir.

SHRI BHUPESH GUPTA: May I know on what basis the Government has arrived at the figure of four lakh families as having been rehabilitated? What are the broad lines of rehabilitation assistance given?

SHRI MEHR CHAND KHANNA: I have given all that information firstly in the six-monthly review; and then in the recent information contained in our Annual Report which has been circulated to all the Members of the House.

SHRI BHUPESH GUPTA: Now, Sir, he has only given the source of what he has told us, what has been published. May I know whether it is not a fact that most of those who are alleged to have been rehabilitated in the countryside have not got even one acre of land per family and that it is considered much too inadequate for any rehabilitation? And, also, may I know whether it is a fact that likewise those who have been rehabilitated in the urban areas are again becoming destitute because what they got was much too inadequate for livelihood?

SHRI MEHR CHAND KHANNA: My hon. friend has passed on from houses

to rural rehabilitation, number one. And then secondly, he has generalised the whole thing. As far as the first is concerned, it is true that in certain cases the holdings which have been given may not be economic. But if my hon. friend would only help me in taking some of these people outside West Bengal, I should be able to provide them with economic holdings.

SHRI BHUPESH GUPTA: He wants me to go to Bettiah, accusing me of passing from one question to another.

MR. CHAIRMAN: Order, order. Next question.

DECLINE IN EXPORT OF MANGANESE ORE

*185. SHRI LALCHAND HIRA-CHAND DOSHI: Will the Minister for COMMERCE AND INDUSTRY be pleased to state the reasons for the decline in the export of manganese ore during the period from April to December, 1956 to 4,81,000 tons as against 10,33,000 tons during the corresponding period in 1955?

THE MINISTER FOR COMMERCE (SHRI N. KANUNGO) : There was no decline in the export of manganese ore during the period April to December 1956. Actual exports during this period were 10,44,460 tons as against 10,33,417 tons during the corresponding period of 1955.

SHRI LALCHAND HIRACHAND DOSHI: What is the percentage of low grade ore, as compared to high grade ore?

SHRI N. KANUNGO: This figure I could not give straightaway.

TECHNICAL SCHOOL FOR DISPLACED STUDENTS

*186. SHRI S. C. DEB: Will the Minister for REHABILITATION AND MINORITY AFFAIRS be pleased to state

the amounts of recurring and nonrecurring grants to be given to the technical school started in the district of Cachar (Assam) for the benefit of displaced students?

THE MINISTER FOR REHABILITATION AND MINORITY AFFAIRS (SHRI MEHR CHAND KHANNA) : Recurring (annual)—Rs. 35,640; Non-recurring—Rs. 1,11,800.

SHRI S. C. DEB: May I know whether the institution is a junior grade or senior grade one?

SHRI MEHR CHAND KHANNA: I think it is a junior technical school. It is in Silchar and the hon. Member should know better.

SHRI S. C. DEB: May I know the subjects which are being taught in this institution?

SHRI MEHR CHAND KHANNA: The subjects, according to my information, are: motor mechanic; electrician and wireman; blacksmith and welder; fitter and engine mechanic, carpenter, etc.

SHRI S. C. DEB: May I know the number of staff that are employed in this school?

SHRI MEHR CHAND KHANNA: I have not got the actual figures of the staff. If a question is asked, I will be able to supply.

SHRI BHUPESH GUPTA: May I know the number of students receiving training in the school?

SHRI MEHR CHAND KHANNA: I think it is something between 40 to 50. I am talking from memory—the number may be 44—but please do not hold me on to it.

SHRI BHUPESH GUPTA: I do not hold him on. Having got the number as 40—a beggarly number anyway—may I know whether the Government has taken any estimate of the needs

and whether they have found out that the number is much too inadequate compared to the needs there?

SHRI MEHR CHAND KHANNA: We are putting very great stress on this particular aspect of the matter which has been presented by the hon. Member opposite. We are doing our level best to impart as much training as we can and open as many production centres as we can. That matter is under our constant care and we are looking into all these things.

CITIZENSHIP RIGHTS; TO INDIAN IMMIGRANTS IN CANADA

•164. SHRI M. GOVINDA REDDY (on behalf of SHRIMATI SAVITRY DEVI NIGAM) : Will the PRIME MINISTER be pleased to state:

(a) whether all the Indian immigrants who have settled in Canada have been given the right of citizenship there; and

(b) what other concessions have been provided for Indian immigrants in Canada under the new agreement signed recently?

THE DEPUTY MINISTER FOR EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON) : (a) Indian immigrants who have resided for a continuous period of five years in Canada would normally be entitled to full citizenship.

(b) The original agreement of 1951 has recently been so modified as to increase the number of Indian immigrants from 150 to 300 a year. Of these, 150 will henceforth be relations of the immigrants who are already settled in Canada.

SHRI M. GOVINDA REDDY: May I know, how many Indian settlers have acquired citizenship?

SHRIMATI LAKSHMI MENON: I have not got the number of Indians who have acquired citizenship; but I have got the number of Indians who